

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI, INDIA, THE 17<sup>th</sup> JULY, 1974.

NOTIFICATION  
(DIRECT TAX)

No. 27/4 (P.No.187/20/70-IT-1): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendment against S.No. 4A under Column 2 of the Schedule appended to its notification No.679 (P.No.187/2/70-IT-08) dated 20.7.74, as amended from time to time:-

<u>AND</u>	AND
<u>AND</u>	AND

This notification shall take effect from 20.7.74.

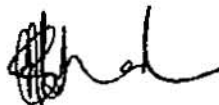
( M. SHASTRI )  
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(RIS)/(P&R)/(Inv.), New Delhi.
3. Director of C&I Services (Income-tax), 1st Floor, A-Block, Late Anand Lane, New Delhi (5 copies).
4. All Officers & Sections of I.T. Wing of C.D.S.I., New Delhi.
5. Controller & Auditor General of India, New Delhi (20 copies).
6. Bulletin Sec. of I.T. of Inv. (RIS), New Delhi (5 copies).
7. Director of Training, I.T. (Direct Taxes), Staff College, Deogarh (5 copies).
8. Mr. M.D. Das, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.D.S.I., 11-Rock, Viceroy Drive, New Delhi.



( M. SHASTRI )  
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